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Title: Need to impress upon the Government of Kerala to undertake repair of Shenbagavalli dam to facilitate release of water to Tamil Nadu.

SHRIMATI M. VASANTHI (TENKASI): Shēnbagavalli Dam situated in Kerala was constructed after arriving at an agreement between Sivagiri and Tiruvangur Samasthan in the year 1773 on Shenbagavalli River. Tens of thousands of farmers in Sivagiri Sankarankoil taluks in Turnelveli district and Rajapalayam taluk in Virudhunagar district have been affected because of the non-availability of water from the dam. People are fully depending on this Dam for drinking water and irrigation. Steps are being taken by the Government of Tamil Nadu and a sum of Rs. 10.29 lakh was deposited with the Government of Kerala as per their request to repair the Dam. But no fruitful action has been taken till now.

Later on, Kerala Government had taken a stand not to carry out any repair work based on the amendment to Kerala Irrigation and Water Conservation Act, 2003. But the amendment was struck down by the Supreme Court in the Mullaperiyar Issue.

Therefore, in this situation I urge upon the Government to intervene and take swift action to solve the issue amicably to help Tamil Nadu to protect the livelihood of the general public and the farmers who are solely depending for drinking water and irrigation of 35,000 acres of land on this dam.